

law, it is for the Election Commission to issue directions, if any, for revision of electoral rolls. The Election Commission has informed that the observations of the Supreme Court are kept in view while undertaking the revision of rolls.

(b) The Election Commission on its own, volunteered before the Supreme Court, to carry out intensive revision of electoral rolls for all constituencies in Assam in accordance with the law and the Rules. In case it is not practicable in any constituency, the revision may be summary or special. The Commission also stated that in the electoral card used for house to house enumeration, the word 'elector' will be substituted by the word 'citizen'. An extract from the Supreme Court's order in the case of Inderjit Baru and Others, is laid on the Table of the House. [Placed in Library. See No. LT-1115/85.]

**Extension of Telecommunication  
Facilities in Hill and Remote  
Areas**

6583. SHRI BALASAHEB VIKHE PATIL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have considered the desirability of extending the telecom facilities in a big way in hill and remote areas of the country;

(b) whether it is a fact that a change of existing rule of ten subscribers needs to be made to achieve this objective;

(c) whether for these areas telecom facilities will be treated as welfare service;

(d) whether through the use of wireless and other modern media which is not very expensive, Government propose to achieve this objective; and

(e) if so, what is Government's plan in this regard ?

**THE MINISTER OF STATE OF THE  
MINISTRY OF COMMUNICATIONS  
(SHRI RAM NIWAS MIRDHA):**(a) Yes, Sir.

(b) No, Sir. The existing rule of ten subscribers to open small telephone exchange is already substantially subsidised by the Government.

(c) No, Sir.

(d) Yes, Sir. The use of Radio media and other modern media will be resorted to, to the remote and inaccessible areas.

(e) The Government plans in this regard during 7th plan are :

(1) To open 9000 LDPTs under MARR Scheme, subject to availability of equipment.

(2) To add 30,000 lines approximately in hill and remote areas of the country.

**Action against Police Officers Elec-  
tion Duty**

6584. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether during elections and on the day of election the police officers conduct their activities under the supervision of Election Commission or State Government where elections are held;

(b) if so, what action is contemplated against any officer, who according to Election Commission observer's report, did not work impartially;

(c) whether any such reports have been received from the observer of any District of West Bengal; and

(d) if so, what steps have been taken ?

**THE MINISTER OF STATE IN THE  
MINISTRY OF LAW AND JUSTICE  
(SHRI H. R. BHARADWAJ) :** (a) Police officers have to conduct their activities in accordance with the provisions of law and under the supervision of their official superiors to whom they are directly accountable.

(b) when it comes to the notice of the Election Commission that an officer has acted